

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 29th day of November Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/619/2017

T. Chandra Sekar
Superintendent of Central Excise
Chennai III Commissionerate,
26/1, Mahatma Gandhi Road,
Chennai- 600 034.

....Applicant

(By Advocate: M/s. Akbar Row)

Versus

Union of India Rep. by
The Commissioner of Central Excise,
Chennai III Commissionerate,
26/1, Mahatma Gandhi Road,
Chennai- 600 034.

...Respondents

(By Advocate: Ms. R. Hemalatha)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called, learned counsel for the applicant submits that applicant wished to withdraw the O.A. He has made an endorsement to this effect on the case file.

Keeping in view of the above submission, the OA is permitted to be and dismissed as withdrawn.

(R. RAMANUJAM)
MEMBER (A)

Asvs.

29.11.2018